

### FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

# COMMITTEE ON PUBLIC UNDERTAKINGS (2019-2021)

### EIGHTY FIFTH REPORT

(Presented on 6th February, 2019)

SECRETARIAT OF THE KERALA LEGISLATURE
THIRUVANANTHAPURAM
2019

# COMMITTEE ON PUBLIC UNDERTAKINGS (2019-2021)

### **EIGHTY FIFTH REPORT**

On

The Action Taken by the Government on the Recommendations contained in the First Report of the Committee on Public Undertakings (2016-2019) relating to Travancore Titanium Products Limited, based on the Report of the Comptroller and Auditor General of India for the years ended 31-3-2009 and 31-3-2011 (Commercial)

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### COMMITTEE ON PUBLIC UNDERTAKINGS (2019-2021) COMPOSITION

### Chairman:

Shri C. Divakaran.

### Members:

Shri K. B. Ganesh Kumar

Shri C. Krishnan

Shri Thiruvanchoor Radhakrishnan

Shri P. T. A. Rahim

Shri S. Rajendran

Shri Raju Abraham

Shri Sunny Joseph

Shri C. F. Thomas

Shri M. Ummer

Shri P. Unni.

### Legislature Secretariat :

Shri V. K. Babu Prakash, Secretary

Shri K. Suresh Kumar, Joint Secretary

Shri G. Harish, Deputy Secretary.

### INTRODUCTION

I, the Chairman, Committee on Public Undertakings (2019-2021) having been authorised by the Committee to present the Report on their behalf, present this EIGHTY FIFTH Report on the Action Taken by Government on the Recommendations contained in the First Report of the Committee on Public Undertakings (2016-2019) relating to Travancore Titanium Products Limited based on the Report of the Comptroller and Auditor General of India for the years ended 31-3-2009 and 31-3-2011 (Commercial).

The Statement of Action Taken by the Government included in this Report was considered by the Committee constituted for the year (2016-2019) in its meeting held on 25-7-2018.

This report was considered and approved by the Committee at its meeting held on 1-2-2019.

The Committee place on record its appreciation for the assistance rendered to them by the Accountant General (Audit), Kerala and express gratitude to officials of Industries Department and Travancore Titanium Products Limited who were present during the examination of the Action Taken Statements included in this Report.

Thiruvananthapuram, 1st February, 2019.

C. DIVAKARAN,

Chairman,

Committee on Public Undertakings.

### REPORT

This Report deals with the action taken by the Government on the recommendations contained in the First Report of the Committee on Public Undertakings (2016-2019) relating to Travancore Titanium Products Limited based on the Report of the Comptroller and Auditor General of India for the years ended 31 March 2009 and 2011 (Commercial).

The First Report of the Committee on Public Undertakings (2016-2019) was presented to the House on 27th October 2016. The Report contained 18 recommendations in Paragraph numbers 37 to 52, 54 and 56 of which the Government furnished Statements of the Action Taken on 27-2-2018.

The Committee accepted the replies to the recommendations in Para Nós.37, 39 to 52, 54 and 56 without remarks. These recommendations and the replies furnished by the Government form Chapter I of the Report.

The Committee accepted the reply to the recommendation in Para No.38 with remark. This recommendation, its reply furnished by the Government and the remark of the Committee form Chapter II of the Report.

### CHAPTER - I REPLIES FURNISHED BY THE GOVERNMENT ON THE RECOMMENDATIONS OF THE COMMITTEE WHICH HAVE BEEN ACCEPTED BY THE COMMITTEE WITHOUT REMARKS

Sl.	Para	Department	Conclusions/Recommen	Action Taken by the
No.	No.	Concerned	dations	Government
(1)	(2)	(3)	(4)	(5)
1	37	Industries	The Committee is of the	Company prepared a
			opinion that a corporate	detailed corporate plan
			plan is a prerequisite for	envisaging long term
			the growth of a	and short term goals of
		,	Company. It observes	the Company. The
		;	that the Company lacks	Company availed the
`-			a corporate plan, a crucial	services of Centre for
			lapse, which resulted in	Management Development
			the declining trend in	(CMD)for doing a
	÷.		the networth of the	SWOT analysis of the
			Company. Therefore, the	company based on
			Committee directs the	which the corporate
			Company authorities to	plan has been prepared.
		,	prepare a comprehensive	
			corporate plan within a	
	,		week.	
2	39	Industries	The Company did not	The Company has
			revise the standard	standard norms for
			norms fixed before two	consumption. The
]			decades and thus failed	Company has been
			to exercise proper control	regular in revising these
			over consumption of raw	norms based on actual
			materials which resulted	improvements in
L			in a loss of ₹10.08	_

Crore during the period 2002-2007. Excess consumption of ilmenite resulted in loss to the tune of ₹24.36 lakh. The Committee criticizes the Company for not taking any step to reduce the loss due to the excess consumption of ilmenite by merely stating the lame excuse that handling, grinding and storing might have resulted in loss. The Committee suggests that in order to compete successfully in the market, the Company should study the cost reduction methods adopted by similar Companies.

production norms.

The possibilities of cost reduction were examined and the suggestions are being implemented.

- 1. Contract demand for power availed from KSEB has been reduced and thereby there was a saving of ₹ 1.20 lakhs per month in electricity bills.
- 2. Improvements in process were done like reducing the number of vacuum drum filters in operation thereby water consumption is reduced and power for vacuum pumps were reduced.
- 3. Capacity of digester reaction was increased by 0.5T/batch thereby daily throughput increased.
- 4. New Value added products like potassium titanate and hydrated titania etc. were introduced in the market.

3	40	Industries	The Committee is	The	deficiencies
			aggrieved to note that	pointed	out by the
			the Company did	committe	- 1
·			nothing to reduce	and cor	
			procurement cost.	taken.	
			Unscientific material		
			management, absence of	-	
			long-term formal contracts,	Details	Present
`.			non-collection of		situation
			security deposits, non	Unscien	Being
-			deduction of retention	tific	managed
			money etc. are the	material	scientifically
			deficiencies prevalent in	manage	now the
		,	the purchase procedures.	ment	company is
		.,	Moreover the Company	men	following
			was forced to purchase		the method
			materials at higher rates	•	of ABC
			due to short supply of	• .	analysis for
			materials which resulted		materials.
			in an additional	_	
			expenditure of ₹19.51	Long	Changed
			lakh. Eventhough the	term	over to yearly
·			Company could have	contract	contracts with
			purchased iron scrap		the
·			directly from traders, the		company's
			Company did nothing to		regular
			that effect adding an		suppliers.
			additional expenditure	Non	Now
	·		of ₹17.38 lakh.	collection	Security
. *			Furthermore the	of	Deposit is
·			Company incurred an	Security	collected
		_	extra expenditure of	Deposit	without fail.
	ļl	<u> </u>	<u> </u>		

	<del>,                                     </del>		T .		· · · · · · · · · · · · · · · · · · ·
			₹13.20 lakh by	Non	Retention
	1		incorporating purchase	deduction	money is
			order provision	of	deducted
•	1		beneficial to the supplier	retention	and released
			rather the Company. The	money .	as per the
]	1		Committee expresses its		terms of the
	l : :		strong suspicion that the		contract.
1	1		inclusion of purchase		<u> </u>
	]		order provision at		•
1	1		seller's option against		
	1	]	the tender conditions		
	1		was deliberately done		
			inorder to favour the		
	1		supplier, that in no way	٠	·
			seemed to benefit the		
			i '		
		. ·			
1			Committee insisted to		
1			avoid similar instances		
			in future.		
4	41	Industries	The Company placed	Purchase	procedure has
			the order to Kochi	been spe	eded up by
	l .		Refineries Ltd. for the	ensuing n	ninimum lead
	ļ ·		supply of Sulphur after a	time. Also	the purchase
1			delay of over 12 months.	procedure	s recommen
			The Committee opines	ded by the	Kerala Store
	[		that if the Company had		Manual are
			finalised the purchase	strictly be	ing followed
			order without delay an	by the Co	-
	]		amount of ₹38.51 lakh		
	1		could have been saved		
			by the Company.		
1					
	1	[	Therefore the		

	·			The second secon
	1	1	Committee recommends	
1			that, going forward, this	
			kind of instances are not	•
1			acceptable and proactive	
			measures should be	
	1.		taken to avoid such	
	· .		delay.	
5	42	Industries	The Committee is	The system of engaging
	1.		amazed to note that the	normal lorries in the
			Company did nothing	place of tipper lorries
	1		when the transporters	was opted by the
			refused to undertake	Company during the
	1		transportation by tipper	period under audit was
			eventhough the Board of	with an intention to
			Directors directed the	provide employment to
			MD to switch over to	award workers who
			tipper lorry for transpor	were in the unloading
			tation purposes as a	operations in the
			measure of economy in	Company. But based on
			transportation. The	the recommendation of
			Committee remarks that	the audit, Company
			₹ 39.09 lakh was lost in	invited tender for
1		ĺ	this regard and there is	normal lorry and tipper
			no reason on record to	lorry and had found that
	1		substantiate the above	cost was higher to
			decision. Hence the	tipper lorries. Hence in
į.			Committee urges the	order to avoid financial
	İ	. ,	Government to furnish a	loss company is not
	1		detailed report regarding	resorting to engaging of
			the same.	Tipper Lorries.
<del></del>				
6	43	Industries	The Committee is also	The marketability of
	}		concerned to note that	sulphuric acid has been

the Company could not explore the market ability of Sulphuric acid which resulted in a loss of ₹ 2.75 crore during the period 2003-2006 and shortfall in generation of steam in Sulphuric Acid Plant resulted in a loss of ₹3.19 crore. Therefore, the Committee suggests that the . Company should adopt alternative methods to boostup the marketability of sulphuric acid.

examined by · Company. Presently the company is marketing to Public Sector Companies within Kerala and to other customers outside Kerala, TTPL is selling Sulphuric Acid Public Sector Units like KMML, TCC, HNL in Kerala and also, Company inviting Tenders based on which Sulphuric Acid is sold to the parties outside Kerala. As sulphuric acid is not the main line of product and is manufactured for captive consumption for reaction with ilmenite. surplus only . acid generated can be sold. With the present effort on monthly pricing and penetration to Tamil nadu market company is able to sell all the excess quantity sulphuric acid produced.

the

The

hour

the

new

adopt

of Industries The ` failure 44 Company to proper power savings techniques resulted in a loss of ₹33.18 lakh. Power intensive machinery like grinding machines not operated in are offpeak period with a view to reduce power consumption. Company could not avail offpeak the incentive due to the usage of old machineries. The Committee learns that for the efficient functioning of machinery, it is high time to implement new technology. Hence the Committee insisted the management for the replacement of outdated machinery with ones there by reducing power consumption.

Company has done a detailed energy audit by engaging a professional Agency M/s. Siri Exergy and Carbon Advisory Services Pvt. Ltd. and an action plan has been drawn out and is being implemented. Priority has been given to installation of steam condensate turbine recovery . replacement of electric motors with energy efficient ones.

The Company operates intensive power machineries during offpeak hours for availing incentives offered by KSEB. Comprehensive plans for modernization of old plant and machinery have been prepared. Moreover are presently planning for availing power under the open access system so as to minimize the power cost.

45 Industries The Sales Promotion Committee which was constituted for fixing the selling price of the products did not have the approval of Board of Directors. The Committee criticises the Company for not taking marginal cost and variable cost for the purpose of pricing. product The Committee recommends that the Sales Promotion Committee ηf the Company should be formalized and it should consider the primary elements while fixing the selling price of the product. The Committee is aggrieved to note that the Company did not follow the marketing and pricing policy according to the best interest of the Company. Hence the Committee insisted the management to follow a reliable and effective pricing

strategy

that

benefit the organization.

would

Company The considers marginal costing methods for the purpose of pricing of products. Cost sheets are prepared wherein each element of cost is analysed. These form the basis while fixing price of finished goods. Also it may please be noted that the Sales Promotion Committee (SPC) has been approved by the Board of Directors and the recommendations of the SPC has the approval of the Board.

9	46	Industries	Non-lifting of TiO2 by	As directed by the
282/201	<b>)</b> .		the stockists and	Committee company
			uncontrolled production	included enabling
			without planning	clauses in the
•			resulted in the	agreement with
			accumulation of TiO2	-
			which forced the	ensure specified off
		·	Company to sell the	take quantity. Any
· }		i.	accumulated stock at	stockist who performs
	•		lower prices resulting in	below target is
			a loss of ₹ 6.06 crore.	
			The Committee is	extending incentives.
			aggrieved to note that	The incentives given
			absence of enabling	are thus performance
			clause in the agreement	related. Moreover non
			prevented the Company	performing stockists
			from recovering the loss	have been identified
			from the under	and terminated.
			performing stockists.	
.		•	Therefore, the Committee	
			recommends that the	
ŀ			Company should	•
ļ			incorporate enabling	
ľ		,	clauses in the agreement	٠,
	•	•	with the stockists in	•
		•	order to ensure the	
.			lifting off of agreed	•
.			quantity.	
10	47	Industries	The Committee also	The Company presently
			observes that non-	follows the credit
İ			adherence to credit	policy wherein 60 days
. [			policy resulted in	credit is extended to

		<del></del>		
		,	blocking of funds	customers. Any customer
			amounting to ₹ 42.67	who overshoots this
			lakh. Violating the credit	limit is penalised by
		•	limit, the Company	charging interest in
			despatched 25 MTS	proportion to the
•			of materials valuing	extended days.
• .			₹ 21.56 lakh against	
			post dated cheques when	,
			₹ 21.57 lakh was already	,
			outstanding from one of	, ,
			the stockists. The	
			Committee remarks that	
			reduction of the credit	
			limit of the stockists	
		,	from ₹ 50 lakh to ₹ 25	
			lakh in a non transparent	
			manner and in	
			contravention of the laid	
		·	down credit policy lead	
	·		to blocking up of funds	
		,	which affected the	
,			financial interest of the	
			Company. The Committee	
		}	instructs that the	
			management is obliged	
	ļ .		to follow a credit policy	1. 1. 1.
			to the best interest of the	
	1		Company under all	
	,		.circumstances.	
11	48	Industries	The Company exported	The export customers
			large quantity of TiO2 at	1 .
			reduced prices to Itochu	chosen in a very
<del></del>	<u> </u>	<u>.                                    </u>		

1			<del></del>	
			Corporation which	i manici
	1		resulted in a revenue	based on monthly
		1	loss of ₹49.73 lakh. The	
		e*	Committee remarks that	
	.  - `		if the Company took	
			measures to reduce its	
1			production by	i i c.ipoib
.			controlling raw material	been dispensed with
	'		consumption, input	1
			consumption, rationalising	1
			production investment	•
.			and payments to its	
-	ŀ		employees, an amount	
			of ₹49.73 lakh could	
1	ļ ·		have been saved by the	
			Company. Since Itochu	
	\ .			•
			selected without inviting	
	Ì	1		
			tenders, the Committee	
			reaches the suspicion	
			that whether there was	
			any nexus between the	•
1			Company and Itochu	
			Corporation. The	
			Committee insists that	
			the company should	
			avoid such instances in	
			future.	
12	49	Industries	To redeploy the surplus	The Company
]			man power the	puny
<b>l</b> : j			Company did nothing,	- 1
			according to the	
		-	me no me	been done. This was
1.	*			

recommendations of TG Process and Project Consultants which was appointed by the Company. The Committee is aggrieved to note that ₹ 9.65 crore was spent towards the payment of salaries and wages and ₹8.08 crore was spent towards overtime wages to the surplus staff. Therefore the Committee suggests that excess staff from other units should he redeployed ทด further appointments should be made. The Company gave PCMA @ ₹ 6,000 to all its employees in addition to applicable Bonus and SFA bγ violating specific Government. Orders. The Committee is surprised to note that how the State Government proceeded to ratify payments of PCMA of ₹ 6.53 crore though the even Company made the

done by transferring. excess staff in office to the Production centres where there . was shortage of workers. Performance : cum Motivation Allowance (PCMA) has being extended to workers every vear during Onam Festival season. This was done to motivate the workers in order to increase their productivity. Specific Government approvals has been taken in cases where company deviated from the existing government. guidelines.

payment in violation of the directives of Government. State. Moreover the Company 23.30 · lakh spent ₹ towards the distribution of gifts by stating lame excuses that gifts were distributed for better performance during 2005-06 even though the Company was running at a loss of ₹15.53 crore that vear. The Committee is at pains to note that the Company distributed gifts the while facing such grave financial problems. Non revision of MoU in time resulted in financial loss to the Company. The Committee expressed its displeasure over delay and remarked that if the Company adopted 12 months moving average and revised the base level production in time for calculating incentive, an amount of ₹ 4.87 crore could have saved by the been

		Company. The Committee desires that such instances should not be entertained and recommends to perform proper analysis before	
F0	Y. J	committing incentives to employees when the company's financial situation is not stable.	
50	Industries	The Company proposed Copperas Recovery Plant and Acid Recovery Plant at a huge investment of ₹ 82.44	An Expert Committee was appointed by the Government to study the matters relating to the implementation of
٠		crore despite knowing the fact that Neutralisation Plant was	the Pollution Control Project. Based on the recommendations of the
		meet the requirements of Pollution Control Board	Committee, Government vide G.O. (Ms.) No. 67/2011/ID dated 1-3-2011 decided to abandon the
		Committee is surprised to note that the	Acid Recovery Plant and to implement
		expand the capacity of the TiO2 Plant at a	Copperas Recovery Plant (CRP) and Neutralisation Plant (NP). However, only
	· · · · · · · · · · · · · · · · · · ·	crore to acquire the technology of manufacturing surface	50% of the work relating to implemen tation of Copperas Recovery Plant (CRP)
	50	50 Industries	The Company proposed Copperas Recovery Plant and Acid Recovery Plant at a huge investment of ₹ 82.44 crore despite knowing the fact that Neutralisation Plant was sufficient enough to meet the requirements of Pollution Control Board and Court Orders. The Committee is surprised to note that the Company decided to expand the capacity of the TiO2 Plant at a projected cost of ₹ 40.15 crore to acquire the technology of

Γ				KMML even when	is done. Regarding
١.				KMML the manu	commissioning of the
	.			facturer of rutile grade	Neutralisation Plant,
ŀ			,	TiO2 was facing	there was some
١.				marketing problems.	differences with the
l				Further, by exempting	contractors M/s. VA
				the contractors of ARP	Tech Wabag Ltd., and
l				from providing the	in order to comply with
				necessary know-how,	the directions of the
١				the Company defeated	Central Pollution
l		ľ		the very purpose of the	Control Board the
١				project.	Company took over the
1				brolect.	plant and commissioned
ľ			-		the same. Government
١					has provided ₹ 26
١	•	,			crores in the Budget for
l					the year 2017-18 for
ŀ	•				completing the
١					remaining works of
l	•				Copperas Recovery
ļ					Plant (CRP).
ı					Plain (GRF).
ſ	14	51	Industries	The delay occured on	The status of the project
ł		1.		the part of the Company	has been examined by
ŀ				in opening LC as	Government and further
1		٠,		stipulated in the contract	action has been directed
				which resulted in	as per GO.(Ms.)No.
١	**.			delayed execution of	67/2011/ID dated 1-3-
	•	1		contracts for CRP, ARP	2011. Further Projects
1				and NP. In addition to	are only being taken up
-				that advance payment	after detailed analysis
۱.				against LC resulted in a	and approval.
۱				loss of ₹ 36.47 lakh to	
٠	- 12 1				

the Company. The Committee is aggrieved note that Company did nothing to finalise the financial packages to meet increased cost due to escalation in price, rise in interest rates, limited availability of bidders and . alternation equipments. The Committee opines that failure of the Company to obtain revised estimates from MECON at the time of entering into contracts for ARP/CRP for ascertaining financial viability of the project reveals that the officials were irresponsible safeguarding financial interest of the Company. By wrong selection of project the Company lost the opportunity to implement a cost effective captive power project. Therefore, the Committee recommends that the -Company

_		<del></del>	•		<del></del>
١		•		should finalise financial	
l				arrangements to ensure	
l		'		timely completion of the	
ļ				Effluent Treatment	
١				Project. Going forward,	
l				the Company has to go	
١				through proper analysis	
1				before heading to a new	
١	- i			project.	
ł	15	52	Industries	The Committee also	Since the Company's
ı	10		Maddies	expresses its dissatis	financial position is not
١				faction over the negative	sound to go in for
1		<u> </u>		attitude of the Company	mining activities the
Į				in implementing Mineral	Company does not have
١				Separation Plant to	leasehold over mining
1				produce basic raw	area. Since another
				material. The Committee	public sector
1	•	·		observed the reluctance	undertaking is having
				of the Company to go	mining leasehold it is
ļ				ahead with the project	informed that the
-				despite the recommen	Government is planning
	•			dations of COPU (22 <sup>nd</sup>	to take up mining
				report) in February	activities in public
	;			2003. The Committee	sector by adopting a
				reiterates its earlier	combination of the
				recommendation that	Kerala Minerals and
·			'	pollution control	Metals Limited and the
		'		activities should be	Indian Rare Earths
Ì				combined with expansion	Limited. In View of the
ļ				programme and imple	above, it is understood
				mented as one package.	that TTPL need not
					proceed independently
				- <del></del>	

				and need only
		e.		participate in the above
}				venture to ensure
				availability of raw
			`	ilmenite.
16	54	Industries	The Committee notes	The Company has not
			with displeasure that the	imported any
	•		Company failed to	machinery subsequent
1 1			obtain EPCG licence in	to this project.
			time due to defective	Company will strictly
	,		planning and monitoring.	adhere to the
			The Committee is of the	recommendations of the
	·		opinion that had the	Committee in this
			Company obtained	regard.
			EPCG licence in time,	
			an amount of ₹ 37.62	
•		•	lakh paid towards	
			demurrage charges	
			could have been	
		·	avoided. Therefore, the	
			Committee suggests that	
	٠.		inorder to safeguard the	
			financial interest of the	
			Company, the Company	
			should take necessary	
			steps in time to secure	
			licences in future.	
17	56	Industries	The Committee observes	The contributions to
			that the excess	Provident Fund on the
<b> </b>			contributions made to	total salary/wages
	•		the Provident Fund	drawn has been done
1			account resulted in an	based on long term

unbalanced payment of ₹ 3.3 crore and the reason for such a huge gap was the inefficient administration of the responsible officers. Therefore, the Committee suggests that all EPF contributions should only be made in consonance with the existing statutory rules and orders.

### Vetting Remarks of AG

The suggestion of COPU that contribution to EPF should be made in consonance with existing statutory rules and orders has not been complied with.

agreement with the trade unions. The of the employees have been Company enjoying contributions to the Provident Fund on the total salary drawn by them instead limiting the employer contribution to ₹ 6,500/15,000 per month. This is continued in order to cordial maintain industrial relations. Moreover this Contribution on total salary enabled the has now workers who have superannuated from the Company to avail the benefit of the new EPF scheme pension the announced bv Government. This may also be seen as a social welfare measure since otherwise the 1 PF pension for those who the employer limit contribution the to minimum amount as per the Act is a very meagre amount only.

### CHAPTER-II

## REPLY FURNISHED BY THE GOVERNMENT ON THE RECOMMENDATION OF THE COMMITTEE WHICH HAS BEEN ACCEPTED BY THE COMMITTEE WITH REMARKS

I	Sl.	Para	Department	Conclusions/Recom	Action Taken by
	No.	No.	Concerned	mendations	
-			Sometineu	mendadons	the Government
	(1)	(2)	(3)	(4)	(5)
	1	38	(3) Industries	For getting incentive by over production, the then officers of the Company budgeted its production above the de-rated capacity without planning. The Committee criticises the Company for ignoring the suggestions of Wazir Committee. The Committee remarks that if the Company had restricted its production according to the suggestions of Wazir Committee, an amount of ₹ 6.49 crore	As directed by the Committee, Enquiry has been posted and is in progress against those officials who were in charge of HR Department, Production Department and Finance Department during the period under audit.  The Company has stopped the payment of production incentive since financial year
				could have been saved by the Company.	2007-08. The same has not been
				There fore, the	revived so far.
L				Committee directs	

	, "		that an Enquiry should	
			be conducted and	
			stringent action needs	
			to be taken against those	•
			officials who were	
	,		responsible for such	
			serious lapse. The	
			Committee also suggests	
			to take appropriate	• .
	, i	T:	steps to stop production	
			beyond the de-rated	
			capacity.	

Remarks:— The Committee wants to be furnished with the final report on action taken against officials concerned based on the enquiry report.

Thiruvananthapuram, 1st February, 2019.

C. DIVAKARAN,

Chairman,

Committee on Public Undertakings.

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Kerala Legislature Secretariat 2019

KERALA NIYAMASABHA PRINTING PRESS.